

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No.403(ND)/2017

IN THE MATTER OF:

Suraj Miglani Applicant/petitioner
Vs.
Dev Devi Aadhkatyani Commercial Pvt. Ltd. Respondent

Order under Section 241 of the Companies Act

Order delivered on 29.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Shri S.K. MOHAPATRA,
Hon'ble Member(Technical)**

For the Applicant/petitioner :
For the Respondent :

ORDER

CA No. 34/C-II/ND/2018


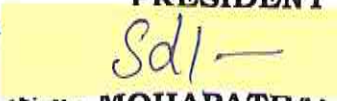
This application has been received from Court No. II. The prayer made in the application is to transfer C.P. No. 403(ND)/2017 to the Principal Bench as 9 petitions by the same petitioner against the related companies are listed before the Principal Bench. List of 9 companies has been given in para-3 of the application.

Contd....2/-

Mr. Manoj Garg, learned Counsel for the non-applicant states that he has no objection to permit the aforesaid petitions to be heard alongwith other 9 petitions.

In view of above, we accept the prayer made in the application. Let C.P. No. 403(ND)/2017 be listed alongwith C.P. No. 400(ND)/2017 with other similar petitions on 15th February, 2018.

The application stands disposed of.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

29.01.2018
V. Sethi